

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.12534/2026

[Arising out of impugned final judgment and order dated 08-06-2026 in HCWP No.179/2026 passed by the High Court of Judicature at Allahabad]

MULLA AFROZ

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondents

I.A. No.197669/2026-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

I.A. No.197665/2026-EXEMPTION FROM FILING O.T.

Date : 17-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Petitioner(s) :Mr. Divyesh Pratap Singh, Adv.
Mr. Vikas Srivastava, Adv.
Mr. Deepak Singh, AOR
Ms. Sonal Kushwaha, Adv.
Ms. Tanvi Saran, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in three weeks.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)